

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:  
HYDERABAD

O.A.NO. 136 of 1990

Date of Order: 09/03/1990

B.Nageshwar Rao

..Applicant

Versus

The Administrative Officer,  
Films Division, Government of India,  
No.24 Deshmukh Marg, Bombay-26.

2. Branch Manager,  
Film Division, Government of India,  
Gandhinagar, Vijayawada-3.

..Respondents

For Applicant: Mr.K.Sudhakar Reddy, Advocate

For Respondents: Mr.E.MadanMohan Rao, Standing Counsel  
for the Department

C O R A M:

HON'BLE SHRI B.N.JAYASIMHA: VICE CHAIRMAN

HON'BLE SHRI D.SURYA RAO: MEMBER(JUDL.)

(Judgment delivered by Hon'ble Shri B.N.Jayasimha, VC)

1. The applicant herein is an employee of the Films Division, Government of India, Vijayawada. He states that he belongs to Scheduled Caste Community, that some times in June, 1989 he had stopped attending office as he was threatened by ~~the~~ goondas and <sup>other</sup> anti-social elements from ~~the~~ attending the office. He had made complaints to the concerned authorities to conduct investigation in this regard. His explanation was called for on 10-11-89 for not attending the office. He replied on 5-12-89

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To:

1. The Administrative Officer, Films Division, Government of India, No.24, Deshmukh Marg, Bombay-26.
2. The Branch Manager, Film division, Government of India, Gandhi nager, Vijayawada-3.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, No.7, Law Chambers, High Court buildings, Hyderabad.
4. One copy to Mr.E.Madan Mohan Rao, Addl.CGSC,CAT.,Hyd.
5. One spare copy..

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giving reasons as to why he could not attend the office. He also prayed therein that his absence may be treated as leave and his salary from June 1986 be paid. In this application, the applicant contends that neither leave has been sanctioned nor any amount has been paid towards salary. He, therefore, seeks a direction for payment of salary from June, 1989.

2. We have heard the learned counsel for the applicant Shri K.Sudhakar Reddy and Shri E.Madan Mohan Rao, Standing Counsel for the Department.

3. The learned counsel for the applicant states that he will limit the relief only for sanction of EL/Medical leave to which the applicant is entitled. He also states that the applicant had also made a specific request for sanction of EL/Medical Leave in his representations dated 9-10-1989 and 5-12-1989 to the respondents which have not been disposed of. Delay in the disposal of the representations is causing hardship to him. In the circumstances the respondents are directed to dispose of the representations in so far as it concerns his request for sanction of leave to which he is entitled, if they ~~representations~~ ~~not~~ not already disposed of. If the applicant is entitled to Earned Leave salary/Medical Leave salary consequent to the disposal of the representations, the arrears due to him shall also be paid expeditiously. The application is disposed of as above. No costs.

*B.N.Jayashree*  
(B.N.JAYASIMHA)  
Vice Chairman

*D.Surya Rao*  
(D.SURYA RAO)  
Member (Judl.)

Dt. 9th March, 1990.  
(Dictated in open court)

SQH\*

.....

*D.S.Rao 213/90*  
For Deputy Registrar(J)

*Son*  
*21/3/90*

Draftsman Checked by: Approved by  
D.R. (S)

Typed by:

Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
HYDERABAD BENCH.

HON'BLE MR. S. N. JAYASIMHA: (V.C.)  
A N D

HON'BLE MR. D. SURYA RAO: MEMBER (SUDL.)  
A N D

HON'BLE MR. J. MARASIMHA MURTHY: (M)(J)  
A N D

HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

DATED: 9-3-90

ORDER/JUDGMENT:

M.T.A.C.C./No. in

T.A.Ns.

(L.R.Ns.)

D.L. No. 186/90

Adjourned and interim directions  
issued.

Allowed.

Dismissed.

Decreed of ~~with directions~~ no costs  
M.A. Orders.

No order as to costs.

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*21/3/90*